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**తెలంగాణ రాజపత్రము**  
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No. 17] HYDERABAD, THURSDAY, MARCH 30, 2017.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Telangana Legislature received the assent of the Governor on the 30th March, 2017 and the said assent is hereby first published on the 30th March, 2017 in the Telangana Gazette for general information:-

**ACT No. 16 OF 2017.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2017.

[1]

Short title  
and  
commence-  
ment.

**A. 436**

(2) It shall be deemed to have come into force on 24th February, 2017.

Amend-  
ment of  
Schedule.  
Act II of  
1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 120, the following new entry shall be added, namely:-

“121. the office of the Chairman, Telangana State Waqf Board”

**A.SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.